



§~42

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 647/2025, I.A. 15197/2025

RELIANCE RETAIL LIMITED

.....Plaintiff

Through: Mr. Sandeep Sethi, Sr. Adv. with
Mr. Sai Krishna Rajagopal, Mr.
Sidharth Chopra, Mr. Yatinder
Garg, Ms. Disha Sharma and Mr.
Abjay Aren, Advs.

versus

ASHOK KUMAR & ORS.

.....Defendants

Through: None.

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

07.07.2025

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I.A. 15195/2025 (*Exemption from pre-institution mediation*)

1. *Vide* the present application under *Section 12A* of the Commercial Courts Act, 2015, read with *Section 151* of the Code of Civil Procedure, 1908 (*CPC*), the plaintiff seeks exemption from pre-litigation mediation.
2. Considering the averments made in the present application, as also since the plaintiff is seeking grant of urgent interim relief as also since the present matter pertains to mass consumer deception and financial fraud causing detriment to public interest, the plaintiff is exempted from instituting pre-litigation mediation, more so, since an accompanying application under *Order XXXIX rule/s 1 & 2* of the *CPC* has also been filed herewith.
3. Accordingly, the present application is allowed and disposed of.

I.A. 15200/2025 (*Exemption*)



4. Exemption allowed, subject to all just exceptions.

5. The application stands disposed of.

I.A. 15199/2025 (*Exemption from advance service to D-1*)

6. *Vide* the present application under *Section 151* of the CPC, the plaintiff seeks exemption from advance service upon the defendant no.1/ unknown entity(s).

7. Learned counsel for the plaintiff submits that the defendant no.1 is using various anonymous phone numbers and WhatsApp accounts impersonating agents of the plaintiff with the sole intent of defrauding the plaintiff's customers, and its contact details are not known at the moment, hence the plaintiff may be granted exemption from effecting advance service upon the said defendant no.1.

8. For the reasons stated in the present application, as also taking into account the aforesaid factors, and since it would be in the interest of justice, the plaintiff is granted exemption from effecting advance service upon defendant no.1.

9. Accordingly, the present application stands disposed of.

I.A. 15198/2025 (*Exemption from advance service to D-7 and D-8*)

10. *Vide* the present application under *Section 80* of the CPC, the plaintiff seeks exemption from advance service upon the defendant nos.7 and 8, i.e. the Department of Telecommunications (*DoT*) and the Ministry of Electronics and Information Technology (*MEITY*).

11. Learned counsel for the plaintiff submits that the aforesaid defendant nos.7 and 8 have been impleaded for the limited purposes of issuance of notifications directing compliance with any order(s) that may be passed by this Court, and since no other relief(s) is being claimed



against the said defendants, the plaintiff may be exempted from effecting advance service thereupon.

12. For the reasons stated in the present application, as also taking into account the aforesaid factors, and since it would be in the interest of justice, the plaintiff is granted exemption from effecting advance service upon defendant nos.7 and 8.

13. Accordingly, the present application stands disposed of.

I.A. 15196/2025 (*Additional documents*)

14. *Vide* the present application under *Order XI rule 1(4)* read with *Section 151* of the CPC, the plaintiff seeks leave of this Court to file additional documents.

15. The plaintiff will be at liberty to file additional documents at a later stage, *albeit*, after initiating appropriate steps, strictly as per the provisions of the Commercial Courts Act, 2015 read with *Section 151* of the CPC and the Delhi High Court (Original Side) Rules, 2018.

16. Accordingly, the present application stands disposed of.

CS(COMM) 647/2025

17. *Vide* the present plaint, the plaintiff seeks grant of permanent injunction restraining trademark infringement, trademark rights, passing-off, unfair trade practices, dilution and other appropriate reliefs against the defendants.

18. In compliance with the order dated 03.07.2025 passed by this Court, learned senior counsel for the plaintiff has handed over the distribution of cases/ complaints filed by consumers across India in relation to the issue at hand. The same reflects that as many as 666 of such have been filed in Delhi, and, in furtherance of the pleadings contained in *paragraph no.67*



of the present plaint, submits that a majority of the cause of action in the present matter has arisen within the territorial jurisdiction of this Court.

19. This Court has gone through the documents handed over by learned senior counsel in support of the aforesaid, and based thereon, as also the averments made by the plaintiff in *paragraph no.67* of the present plaint, at this stage, this Court has the territorial jurisdiction to try and entertain the present suit.

20. Accordingly, let the plaint be registered as a suit.

21. Upon filing of the process fee, issue summons of the suit to the defendants through all permissible modes returnable before the learned Joint Registrar on 14.10.2025.

22. The summons shall state that the written statement(s) be filed by the defendants within *thirty days* from the date of the receipt of the summons. Written statement(s) be filed by the defendants along with affidavit of admission/ denial of documents of the plaintiff, without which the written statement(s) shall not be taken on record.

23. Replication(s) thereto, if any, be filed by the plaintiff *fifteen days* from the date of receipt of written statement(s). The said replication, if any, shall be accompanied by with affidavit of admission/ denial of documents filed by the defendants, without which the replication(s) shall not be taken on record within the aforesaid period of *fifteen days*.

24. If any of the parties wish to seek inspection of any document(s), the same shall be sought and given within the requisite timelines.

25. List before the learned Joint Registrar for marking exhibits of documents on 14.10.2025. It is made clear that if any party unjustifiably denies any document(s), then such party would be liable to be burdened



with costs.

I.A. 15194/2025 (Stay)

26. *Vide* the present application under *Order XXXIX rule/s 1 and 2* of the CPC, the plaintiff seeks to restrain the defendant no.1, as also other entities that may be discovered during the course of the present proceedings, from using the plaintiff's trademark **Tira** and its variants amounting to infringement and/ or passing off of the same, as also other ancillary reliefs.

27. As per complaint, the plaintiff is a group company of Reliance Industries Limited, incorporated in the year 1999, and providing retail services across numerous sectors such as cosmetics, grocery, electronics, fashion and lifestyle, etc. in India. Specifically, in the beauty and personal care sector, the plaintiff launched the brand **Tira** in April, 2023 offering beauty products from global and home-grown brands to customers and has been using the same continuously and uninterrupted ever since on both online and offline platforms.

28. In order to solidify its rights, the plaintiff has also filed for, and obtained, registrations for the mark **Tira** and its variants such as **tiRa**,



, etc. under multiple Classes of the Trade Marks Act, 1999.

29. Ever since its launch, the plaintiff's trademark has gained widespread goodwill and reputation in India, with the plaintiff introducing its own beauty accessories such as makeup brushes, sponges, etc. under the said trademark in February, 2024. The plaintiff has invested



substantially in advertising the said trademark through promotional content across media formats, and generated significant revenue therefrom. The plaintiff also has digital presence on social media platforms.

30. The plaintiff has approached this Court in view of the activities by the defendant no.1. The defendant no.1 is/ are unknown entity(s) engaged in systematic and coordinated fraudulent activities targeting customers of the plaintiff's brand by approaching them *via* phone calls and/ or WhatsApp messages through different phone numbers (*rogue mobile numbers*), using the plaintiff's **Tira** and related trademarks to pose as representatives of the plaintiff and orchestrating financial scams. The defendant no.1 achieves the above through various modes such as fabricated gift cards/ promotional codes for electronic items such as phones, refrigerators, etc., purported cancellation of Cash-on-Delivery orders unless immediate payment is made and false claims of payment failures in prepaid orders, whereafter the said defendant no.1 demands payment(s) on different Unified Payment Interface (*UPI*) accounts/ Quick Response (*QR*) Codes.

31. The plaintiff gained knowledge of the fraudulent activities of the defendant no.1 in May, 2025. Today, it is estimated that around 8,919 cases have been filed by consumers over a span of approximately two months across different cities in India against the aforesaid rogue mobile numbers, including Delhi, Bangalore, Mumbai, Hyderabad, Lucknow, Jaipur, etc., with 666 cases, as per the list handed over by the learned senior counsel for plaintiff, filed in Delhi, and consumers have been defrauded for a total amount exceeding INR 41 lacs.



32. Learned senior counsel for the plaintiff submits that given the wide and organized nature of the scam orchestrated by the defendant no.1 wherein the **Tira** and related trademarks of the plaintiff and their market reputation are being misappropriated to cause financial harm and confusion to the consumers, an urgent case of intervention by this Court in the nature of an interlocutory injunction in favour of the plaintiff and against the defendant no.1 has been made out.

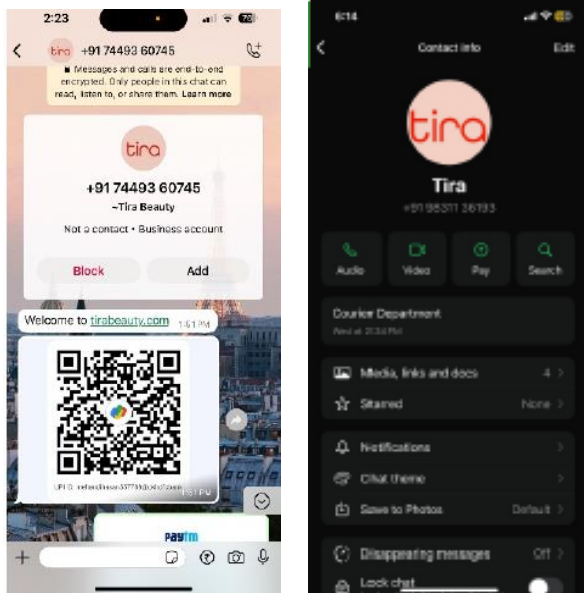
33. Learned senior counsel also submits that the defendant nos.2 to 4 are Telecom Service Providers (*TSPs*), the defendant no.5 is the social media intermediary, WhatsApp and the defendant no.6 is the National Payments Corporation of India (*NPCI*), which have been impleaded for the purpose of facilitation of blocking and suspension orders that may be passed, as well as for disclosure of necessary information. Similarly, the defendant nos.7 and 8, DOT and MEITY, are government entities impleaded to ensure compliance.

34. This Court has heard learned senior counsel for the plaintiff, as also gone through the pleadings and documents on record.

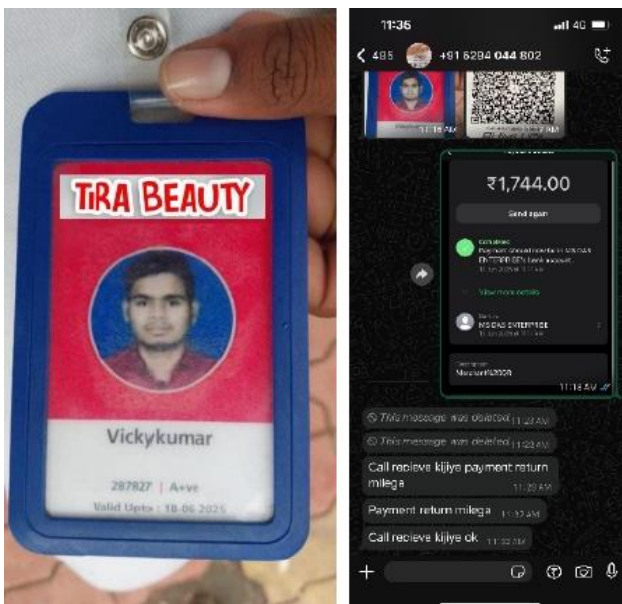
35. The facts disclose that the acts of the defendant no.1 is nothing short of blatant impersonation with a view to defraud the unwary and innocent consumers who are only there for engaging themselves with the trademark **Tira** of the plaintiff. The large scale scam being perpetrated, as well as the premeditated manner of execution thereof, is evident from the complaints lodged in numerous cities pan-India, for a total amount exceeding INR 41 lacs, as well as the calculated use of the **Tira** and related trademarks by the rogue mobile numbers on the social media platform WhatsApp while demanding payment(s) on UPI accounts/ QR



Codes, as below:



36. In fact, the factual situation on the ground is so bleak that the defendant no.1 is also using doctored pictures of “Identity Cards” as though they are issued by the plaintiff to create a false sense of authenticity and to portray that they are who they are actually not, as below:-





37. The aforesaid are a sustained and deliberate attempt by the defendant no.1 by clearing wanting to ride upon the goodwill and reputation of the plaintiff by using the *Tira* and related trademarks of the plaintiff on an “*as is where is*” basis by taking unfair advantage thereof and creating an impression in the minds of average consumers that the source of the rogue mobile numbers lies with the plaintiff. Further, the manner of execution of the aforesaid financial scam in targeting the general public at large by offering them potential gift cards/ promotional codes as also asking the existing customers of the plaintiff who have placed orders and already made the requisite payment once to pay once again. The same is likely to leading to immense confusion and deception amongst the average consumers and also resultantly carries the potential of significant harm and detriment.

38. In light of the above, especially the outright use of *identical* marks as that of the plaintiff’s *Tira* and related trademarks, that too with the apparent intention of causing confusion and consumer deception, the plaintiff has been able to make out a *prima facie case* in its favour and against the defendant no.1. Further, there is likelihood of the plaintiff suffering *irreparable harm, loss and injury* in the form of detriment to its reputation and goodwill at the hands of defendant no.1, as also the mass defrauding of consumers evident from the number of complaints that have been filed across India, and the recurring financial losses suffered by it. Lastly, the element of public harm involved also heavily tilts the *balance of probabilities and convenience* in favour of grant of an *ex parte ad interim* injunction in favour of the plaintiff and against the defendant no.1.



39. At the end of the day, it is clear that upon considering the facts and



circumstances involved, especially where the defendant no.1 has been employing numerous rogue mobile numbers to hide the true identity of the entity(s) involved, it is deemed appropriate to grant real time relief to the plaintiff against any other rogue mobile numbers that may be discovered subsequently by the plaintiff, so that the intellectual property rights of the plaintiff can be protected in the real world, and are not reduced to toothless tiger(s) at the hands of infringers using rapidly changing rogue mobile numbers. Not doing so, under the factual matrix involved would lead to the defendant no.1 being allowed to penetrate much further and build inroads amongst the general public at large. This is required to be prevented at the relevant/ this stage.

40. Accordingly, till the next date of hearing:

a. Any person, including the defendant no.1 herein, their owners, proprietors, partners, servants, employees, and all others in capacity of principle or agent acting for and on their behalf, or anyone claiming through, by, or under them, is hereby restrained from using the plaintiff's trademark **Tira** and/ or its variants being

tiRa, *tira*, , , , etc. and/ or any deceptive variants thereof which are identical and/ or similar to the plaintiff's aforesaid marks in any manner whatsoever, amounting to infringement and/ or passing off thereof;

b. Defendant nos.2 to 4 are directed to block and suspend the rogue mobile numbers as contained in Annexure A herein, as also to disclose the names and contact details of the registrants thereof;



c. Defendant no.5 is directed to block and suspend the WhatsApp accounts associated with the rogue mobile numbers as contained in Annexure B herein, as also to disclose the Basic Subscriber Information thereof;

d. Defendant no.6 is directed to block and suspend the UPI accounts/ QR Codes associated with the rogue mobile numbers as contained in Annexure C herein, as also to disclose the details of the said UPI account/ QR Code holders;

e. The defendant nos.2 to 4, 5 and 6, i.e. the TSPs, WhatsApp and NPCI are further directed to block and suspend the rogue mobile numbers, WhatsApp accounts and UPI accounts/ QR Codes respectively which are subsequently discovered and notified by the plaintiff to be engaged in the infringing activities as mentioned hereinabove, as also to disclose the names and contact details of their registrants; and the plaintiff is directed to regularly file affidavit(s) of each such rogue mobile number/ WhatsApp account/ UPI accounts/ QR Codes which are subsequently discovered and notified by it before this Court;

f. Defendant no.7 and 8 are directed to ensure compliance by the TSPs under their control and authority of the above directions.

41. Upon the plaintiff taking requisite steps, issue notice to the defendants through all permissible modes, including through *email*, returnable before the Court on 06.11.2025.

42. Reply(s), if any, be filed within four weeks. Rejoinder(s) thereto, if any, be filed within two weeks thereafter.

43. The provisions of *Order XXXIX rule 3* of the CPC be complied



within one week.

44. List before Court on 06.11.2025.

JULY 07, 2025/Ab

SAURABH BANERJEE, J.



DOCUMENT A
LIST OF MOBILE NUMBERS

S. No.	Mobile Phone Number(s)	Telecom Service Provider	Whether on WhatsApp	Page Nos.
1.	8981312018	Airtel	yes	@116-119 (file pg.) @278-281 (PDF pg.)
2.	9748273686	Airtel	yes	@120 (file pg.) @282 (PDF pg.)
3.	9163835941	Airtel	yes	@ 121 (file pg.) @283 (PDF pg.)
4.	8967854436	Airtel	yes	@503 (file pg.) @667 (PDF pg.)
5.	7890372151	Vi	yes	@523 (file pg.) @687 (PDF pg.)
6.	6294044802	Jio	yes	@126 -127 (file pg.) @288-289 (PDF pg.)
7.	7890430709	Vi	yes	@222-223 (file pg.) @384-385 (PDF pg.)
8.	9748656105	Airtel	yes	@492 (file pg.) @656 (PDF pg.)
9.	9748663271	Airtel	yes	@132-133 (file pg.) @294-295 (PDF pg.)
10.	8961109843	Airtel	yes	@497 (file pg.) @661 (PDF pg.)
11.	9073713790	Vi	no	@136 (file pg.) @298 (PDF pg.)
12.	7449360745	Vi	yes	@137 (file pg.) @299 (PDF pg.)



13.	7283056308	Vi	yes	@138 (file pg.) @300 (PDF pg.)
14.	8298598639	Vi	yes	@139 (file pg.) @301, 665 (PDF pg.)
15.	9041073897	Airtel	yes	@140-144 (file pg.) @302-306 (PDF pg.)
16.	9051763569	Vi	yes	@171-172 (file pg.) @333-334 (PDF pg.)
17.	9831136193	Airtel	yes	@147-148 (file pg.) @309-310 (PDF pg.)
18.	9051543906	Vi	yes	@149-150 (file pg.) @311-312 (PDF pg.)
19.	9073267949	Vi	yes	@149-150 (file pg.) @311-312 (PDF pg.)
20.	9038961618	Airtel	yes	@151-152 (file pg.) @313-314 (PDF pg.)
21.	7048416412	Jio	yes	@153-154 (file pg.) @315-316 (PDF pg.)
22.	9088451716	Vi	yes	@155-158 (file pg.) @316-320 (PDF pg.)
23.	8910393340	Jio	yes	@155-158 (file pg.) @316-320 (PDF pg.)
24.	8927584971	Jio	no	@155-158 (file pg.) @316-320 (PDF pg.)
25.	90514 27114	Vi	yes	@159-160 (file pg.) @321-322 (PDF pg.)
26.	9007562634	Airtel	yes	@159-160 (file pg.) @321-322 (PDF pg.)



27.	8017043294	Vi	yes	@161-162 (file pg.) @323-324 (PDF pg.)
28.	8961109843	Airtel	yes	@163-164 (file pg.) @325-326 (PDF pg.)
29.	9874944392	Vi	yes	@167-168 (file pg.) @329-330 (PDF pg.)
30.	9051543906	Vi	yes	@169-170 (file pg.) @331-332 (PDF pg.)
31.	9051763569	Vi	yes	@171-172 (file pg.) @333-334 (PDF pg.)
32.	7654154396	Vi	yes	@174 (file pg.) @336 (PDF pg.)
33.	7079475698	Vi	no	@173(file pg.) @335 (PDF pg.)
34.	9051427121	Vi	yes	@175-177 (file pg.) @337-339 (PDF pg.)
35.	7449360745	Vi	yes	@178-179 (file pg.) @340-341 (PDF pg.)
36.	9836546573	Vi	yes	@180-182 (file pg.) @342-344 (PDF pg.)
37.	7282964579	Vi	yes	@183-184 (file pg.) @345-346 (PDF pg.)
38.	7611188619	Vi	yes	@185-186 (file pg.) @347-348 (PDF pg.)
39.	9073704213	Vi	yes	@185-186 (file pg.) @347-348 (PDF pg.)
40.	9163835941	Airtel	yes	@187-189 (file pg.) @349-351 (PDF pg.)



41.	9830592606	Vi	yes	@190-192 (file pg.) @352-354 (PDF pg.)
42.	9051084929	Vi	yes	@193 -194 (file pg.) @355-356 (PDF pg.)
43.	9007562634	Airtel	yes	@195-197 (file pg.) @357-359 (PDF pg.)
44.	8298598639	Vi	yes	@198-199 (file pg.) @360-361 (PDF pg.)
45.	9279971320	Jio	yes	@202-203 (file pg.) @364-365 (PDF pg.)
46.	7654156989	Vi	yes	@204-205 (file pg.) @366-367 (PDF pg.)
47.	8481921652	Vi	yes	@206-207 (file pg.) @368-369 (PDF pg.)
48.	8910393340	Jio	yes	@208-211 (file pg.) @370-373 (PDF pg.)
49.	8481883166	Vi	yes	@212-213 (file pg.) @374-375 (PDF pg.)
50.	9836279558	Vi	no	@212-213 (file pg.) @374-375 (PDF pg.)
51.	8227946353	Vi	no	@214-215 (file pg.) @376-377 (PDF pg.)
52.	72568 92137	Vi	yes	@214-215 (file pg.) @376-377 (PDF pg.)
53.	9241425414	Jio	yes	@216-217 (file pg.) @378-379 (PDF pg.)
54.	8936074929	Airtel	yes	@218-219 (file pg.) @380-381 (PDF pg.)



55.	8478815194	Vi	no	@220-221 (file pg.) @382-383 (PDF pg.)
56.	8981533032	Airtel	yes	@220-221 (file pg.) @382-383 (PDF pg.)
57.	7003876973	Jio	no	@220-221 (file pg.) @382-383 (PDF pg.)
58.	7890430709	Vi	yes	@222-223 (file pg.) @384-385 (PDF pg.)
59.	9051241866	Vi	yes	@224-225 (file pg.) @386-387 (PDF pg.)
60.	7492868953	Vi	yes	@226-228 (file pg.) @388-390 (PDF pg.)
61.	7782067834	Airtel	yes	@229-230 (file pg.) (@391-392 PDF pg.)
62.	7890372151	Vi	yes	@231-232 (file pg.) @393-394 (PDF pg.)
63.	8967213068	Airtel	yes	@233-234 (file pg.) @395-396 (PDF pg.)
64.	9831295183	Airtel	yes	@235-236 (file pg.) @397-398 (PDF pg.)
65.	7091309431	Airtel	no	((@235 file pg.) (@397 PDF pg.)
66.	7361845519	Vi	no	@237-238 (file pg.) @399-400 (PDF pg.)
67.	6294044802	Jio	no	@239-240 (file pg.) @401-402 (PDF pg.)
68.	8653658024	Airtel	no	@241-243 (file pg.) @403-405 (PDF pg.)



69.	7596031140	Airtel	no	@244-245 (file pg.) @406-407 (PDF pg.)
70.	7047988360	Airtel	no	@246-247 (file pg.) @408-409 (PDF pg.)
71.	9679424359	Airtel	no	@251-252 (file pg.) @413-414 (PDF pg.)
72.	7091308712	Airtel	no	@251-252 (file pg.) @413-414 (PDF pg.)
73.	9748656105	Airtel	no	@253-257 (file pg.) @415-418 (PDF pg.)
74.	6204491030	Jio	no	@258-259 (file pg.) @419-420 (PDF pg.)
75.	9304885703	Jio	no	@260-262 (file pg.) @421-423 (PDF pg.)
76.	9874826696	Vi	no	@267-268 (file pg.) @429-230 (PDF pg.)
77.	9073145301	Vi	no	@269-270 (file pg.) @231-232 (PDF pg.)



LIST OF WHATSAPP ACCOUNTS

S. No.	Mobile Phone Number(s)	Whether on WhatsApp	Page Nos.
1.	8981312018	yes	@116-119 (file pg.) @278-281 (PDF pg.)
2.	9748273686	yes	@120 (file pg.) @282 (PDF pg.)
3.	9163835941	yes	@121 (file pg.) @283 (PDF pg.)
4.	8967854436	yes	@503 (file pg.) @667 (PDF pg.)
5.	7890372151	yes	@523 (file pg.) @687 (PDF pg.)
6.	6294044802	yes	@126 -127 (file pg.) @288-289 (PDF pg.)
7.	7890430709	yes	@222-223 (file pg.) @384-385 (PDF pg.)
8.	9748656105	yes	@492 (file pg.) @656 (PDF pg.)
9.	9748663271	yes	@132-133 (file pg.) @294-295 (PDF pg.)
10.	8961109843	yes	@497 (file pg.) @661 (PDF pg.)
11.	7449360745	yes	@137 (file pg.) @299 (PDF pg.)
12.	7283056308	yes	@138 (file pg.) @300 (PDF pg.)
13.	8298598639	yes	@139 (file pg.) @301, 665 (PDF pg.)
14.	9041073897	yes	@140-144 (file pg.) @302-306 (PDF pg.)
15.	9051763569	yes	@171-172 (file pg.)



			@333-334 (PDF pg.)
16.	9831136193	yes	@147-148 (file pg.)
			@309-310 (PDF pg.)
17.	9051543906	yes	@149-150 (file pg.)
			@311-312 (PDF pg.)
18.	9073267949	yes	@149-150 (file pg.)
			@311-312 (PDF pg.)
19.	9038961618	yes	@151-152 (file pg.)
			@313-314 (PDF pg.)
20.	7048416412	yes	@153-154 (file pg.)
			@315-316 (PDF pg.)
21.	9088451716	yes	@155-158 (file pg.)
			@316-320 (PDF pg.)
22.	8910393340	yes	@155-158 (file pg.)
			@316-320 (PDF pg.)
23.	90514 27114	yes	@159-160 (file pg.)
			@321-322 (PDF pg.)
24.	9007562634	yes	@159-160 (file pg.)
			@321-322 (PDF pg.)
25.	8017043294	yes	@161-162 (file pg.)
			@323-324 (PDF pg.)
26.	8961109843	yes	@163-164 (file pg.)
			@325-326 (PDF pg.)
27.	9874944392	yes	@167-168 (file pg.)
			@329-330 (PDF pg.)
28.	9051543906	yes	@169-170 (file pg.)
			@331-332 (PDF pg.)
29.	7654154396	yes	@171-172 (file pg.)
			@333-334 (PDF pg.)
30.	9051427121	yes	@175-177 (file pg.)
			@337-339 (PDF pg.)
31.	7449360745	yes	@178-179 (file pg.)



			@340-341 (PDF pg.)
32.	9836546573	yes	@180-182 (file pg.) @342-344 (PDF pg.)
33.	7282964579	yes	@183-184 (file pg.) @345-346 (PDF pg.)
34.	7611188619	yes	@185-186 (file pg.) @347-348 (PDF pg.)
35.	9073704213	yes	@185-186 (file pg.) @347-348 (PDF pg.)
36.	9163835941	yes	@187-189 (file pg.) @349-351 (PDF pg.)
37.	9163835941	yes	@190-192 (file pg.) @352-354 (PDF pg.)
38.	9830592606	yes	@193 -194 (file pg.) @355-356 (PDF pg.)
39.	9051084929	yes	@195-197 (file pg.) @357-359 (PDF pg.)
40.	9007562634	yes	@198-199 (file pg.) @360-361 (PDF pg.)
41.	8298598639	yes	@202-203 (file pg.) @364-365 (PDF pg.)
42.	9279971320	yes	@204-205 (file pg.) @366-367 (PDF pg.)
43.	7654156989	yes	@206-207 (file pg.) @368-369 (PDF pg.)
44.	8481921652	yes	@208-211 (file pg.) @370-373 (PDF pg.)
45.	8910393340	yes	@212-213 (file pg.) @374-375 (PDF pg.)
46.	8481883166	yes	@175-177 (file pg.) @337-339 (PDF pg.)
47.	72568 92137	yes	@214-215 (file pg.) @376-377 (PDF pg.)



48.	9241425414	yes	@216-217 (file pg.) @378-379 (PDF pg.)
49.	8936074929	yes	@218-219 (file pg.) @380-381 (PDF pg.)
50.	8981533032	yes	@220-221 (file pg.) @382-383 (PDF pg.)
51.	7890430709	yes	@222-223 (file pg.) @384-385 (PDF pg.)
52.	9051241866	yes	@224-225 (file pg.) @386-387 (PDF pg.)
53.	7492868953	yes	@226-228 (file pg.) @388-390 (PDF pg.)
54.	7782067834	yes	@229-230 (file pg.) (@391-392 PDF pg.)
55.	7890372151	yes	@231-232 (file pg.) @393-394 (PDF pg.)
56.	8967213068	yes	@233-234 (file pg.) @395-396 (PDF pg.)
57.	9831295183	yes	@235-236 (file pg.) @397-398 (PDF pg.)



LIST OF UPI IDs (Evidence from page no. 484 to 551)

Sr. No.	UPI IDs (Paid to)
1.	<u>bishifexo@oksbi</u>
2.	<u>boim-661909161331@boi</u>
3.	<u>bluedartexpressltd.rzp@okicici</u>
4.	<u>kumkudhire-3@okhdfcbank</u>
5.	<u>30sh4qdd283h@mahb</u>
6.	<u>pavtmqr64e9re@ptys</u>
7.	<u>9234031933@naviaxis</u>
8.	<u>cafeparadise32642@job</u>
9.	<u>ombk.aaft7551210dudeudd2s@mbk</u>
10.	<u>8586967055@okbizaxis</u>
11.	<u>tira878@upi</u>
12.	<u>vivekmeravi919@okhdfcbank</u>
13.	<u>bharatpe.8bOjOU8d4x28362@fbpe</u>
14.	<u>7439890243@naviaxis</u>
15.	9062771815@axl
16.	mehadi@ptaxis
17.	alokchoudhury02809-3@oksbi



18.	arshadwarsi2632@naviaxis
19.	9123010256@ibl
20.	Mirali47931@okhdfcbank
21.	9748281876@pthdfc
22.	raja.hbag2005-3@okaxis
23.	rukhsarazmi67-2@okhdfcbank
24.	8597023298-3@ybl
25.	mehandihasan557788@okhdfcbank
26.	7023939653@okbizaxis
27.	6294248720-4@ibl
28.	9764172096@naviaxis
29.	7084373166@naviaxis
30.	adakmithun904-3@okhdfcbank
31.	8100437156@ybl
32.	9875585293@axl
33.	6291587757@ptyes
34.	8335898864@ibl
35.	7003876973@ptyes
36.	8927584971@ptyes
37.	a.paswan.3@superyes
38.	7384506875basir@axl



39.	8100646580@ibl
40.	shoppinghub2456@axl
41.	6289084116-3@ybl
42.	rukhsarazmi67-2@okhdfcbank